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APPELLANT

Date: 18/12/2025

(2024) 03 SEBI CK 0015

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 212 Of 2024, Appeal No. 184 Of 2024

ACME Resources Limited

Vs BSE Limited RESPONDENT

Date of Decision: March 18, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Krusha Maheshwari, Sriram Sridharan, Sagar Divekar, Abhimanyu Mhapankar

Final Decision: Allowed/Disposed Of

Judgement

Meera Swarup, Technical Member

- 1. Four weeks time is allowed to the respondent to file a reply. Four weeks thereafter to the appellants to file rejoinder.
- 2. Misc. Application No. 212 of 2024 for exemption is allowed and stands disposed of. List on June 12, 2024.